

Secured Financial Creditors

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
			Date of receipt of claim	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?					
1	Authum Investment & Infrastructure Ltd	NA	NA	1,66,00,03,468	1,65,20,65,912	NA	NA	NA	NA	NA	NA	79,37,556	As per order dated 23-04-2024, reconstitution of CoC by replacing Suraksha Asset Reconstruction Limited with Authum Investment & Infrastructure Ltd.
2	Bank of India	NA	NA	85,81,93,118	79,50,19,648	NA	NA	NA	NA	NA	NA	6,31,73,470	NA
3	Axis Bank	NA	NA	32,99,34,882	32,79,14,882	NA	NA	NA	NA	NA	NA	20,20,000	NA
4	Allahabad Bank	NA	NA	44,14,47,248	42,90,05,041	NA	NA	NA	NA	NA	NA	1,24,42,207	NA
5	State Bank of India	NA	NA	1,48,17,26,059	1,37,55,54,367	NA	NA	NA	NA	NA	NA	10,61,71,692	NA
Total				4,77,13,04,775	4,57,95,59,850	NA						19,17,44,925	

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

8. I.A 1862/2024
IN
C.P. (IB)/909(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.04.2024**

NAME OF THE PARTIES: Bank of India
VS
RNA Corp Pvt Ltd

Appearance:

For the Applicant: Adv. Harsh Kesharia
SECTION 7 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A 1862/2024

1. The above application has been filed by the RP for placing on record the report of reconstitution of COC by replacing Suraksha Asset Reconstruction Limited with Autham Investment & Infrastructure Ltd. Counsel for the RP submits that RP has received email dated 01.04.2024 wherein M/s Suraksha Assets Reconstruction Limited has assigned the entire debt to the Autham Investment and Infrastructure Pvt. Ltd. vide assignment deed dated 30.03.2024. In view of the above fact, the present I.A. 1862/2024 is allowed and report of reconstitution of COC is taken on record.
2. With the above direction, I.A. 1862/2024 is **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)